

Central Administrative Tribunal Jammu Bench, Jammu



T.A. No. 6819/2020
(S.W.P. No.1800/2013)

Tuesday, this the 11thday of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd.Jamshed, Member (A)**

Dr. ShaheenaParveen, aged 34 years
d/o Haji Ghulam Hassan Mir
resident of Khrew, PamporePulwama

..Applicant
(*Nemo for applicant*)

VERSUS

1. State of J & K through Commissioner cum Secretary to Govt., Health & Medical Education Department, Civil Secretariat, Srinagar/Jammu Jammu/Srinagar
2. Director Health Services, Kashmir, Srinagar
3. Principal, Government Medical College, Srinagar
4. Medical Superintendent, SMHS Hospital, Srinagar

..Respondents
(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant was appointed as Assistant Surgeon in the Medical Department of Government of Jammu & Kashmir. She intended to pursue the Course of Registrarship in the

Government Medical College, Srinagar. Complaining that the respondents did not relieve her to enable her to join the Course, she filed SWP No.1800/2013 before the Hon'ble High Court of Jammu & Kashmir. An interim order was passed by the Hon'ble High Court on 20.09.2013, directing that the respondent No.2 shall relieve her and thereafter, the respondent No.3 shall permit the applicant to join the post.



2. The respondents filed a detailed counter affidavit opposing the SWP.
3. The SWP has since been transferred to the Tribunal in view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.6819/2020.
4. Today, there is no representation for the applicant. We perused the record and Mr. Rajesh Thappa, learned Deputy Advocate General.
5. Though various contentions are urged by both the parties, the fact remains that an interim order was passed by the Hon'ble High Court way back in 2013 paving the way for the applicant to join the Course of Registrarship. The duration of that Course is two years and on completion of the same, the applicant is required to revert to the Department. Nothing remains to be decided at this stage.

6. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.



(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

May 11, 2021
/sunil/rk/sd/